

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir. 27 employees were killed during the riots which occurred in November, 1984.

(b) to (d). Out of the 27 cases, compensation under the Workman's Compensation Act was payable only in six cases. Payment has already been made in five cases. In the sixth case, the dependents could be located only recently and action has been initiated for making payment expeditiously.

[*Translation*]

Concessional Railway Transportation Rates for Industries

*761. SHRI RAMESHWAR NEEKHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways provide rakes to the big industries at concessional rates for transportation of raw materials but these industries despatch their finished goods by road instead of sending it by Railways; and

(b) if so, whether Government propose to frame any rules in consultation with the Chambers of Commerce allowing concessional rate for transportation of raw materials to only those industries which send their finished goods also by rail?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) A lower classification has been provided in the Tariff for certain raw materials as well as finished goods moving in trainloads. The industries are free to send their finished goods by rail or by any other mode of transport.

(b) No, Sir.

[*English*]

Duty Hours of Running Staff

*763. SHRI V. SOBHANADREESWARA RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether an agreement was reached in 1973 between Government and the All India Loco Running Staff Association on the question of limiting duty period of the running staff to 10 hrs. from 'signing on to signing off';

(b) if so, the details of the understanding;

(c) whether this provision has been fully implemented;

(d) if not, the reasons therefor; and

(e) the likely date by which this understanding will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). The arrangement arrived at envisaged that members of Loco Running Staff would not be required to work for more than ten hours at a stretch from 'signing on' to 'signing off'. The details, mode and manner of implementation of ten hours work were to be finalised later.

(c) to (e). Implementation of ten hours working was started from 1.12.73 and was to be completed in a phased manner. Orders were issued in 1978 that Railway Administrations should take measures to restrict the hours of employment at a stretch of running staff from 'signing on' to 'signing off' to ten hours, save in exceptional circumstances of unavoidable operational exigencies or of accidents, floods, emergencies etc.

These instructions were modified in 1981 to clarify the exclusion of certain non-running periods.

Atrocities against Women

*764. SHRI BHATTAM SRIRAMAMURTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are considering to bring forward suitable amendments to the relevant Acts regarding prevention of prostitution, as a means of reducing atrocities against women; and